

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P. (L) No. 6695 of 2014

Naresh Prasad.

...

...

...Petitioner

-Versus-

Employer in relation to the Management of Urimari Project of
M/s Central Coalfields Limited P.O. Urimari, P.S. Urimari,
District-Hazaribagh.

...

...

...Respondent

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK

(Through: Video Conferencing)

For the Petitioner

: Mr. Ajit Kumar, Advocate.

For the Respondent

: Mr. Amit Kumar Das, Advocate.

06/ 24.06.2020

In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onward. They have no complaint in respect to the audio and video clarity and quality.

On 02.08.2017 two weeks' time was allowed to remove the defects and since then almost three years have passed but the same has not been removed till date.

However, by way of last chance, further four weeks' time is allowed for removing the defects.

Put up this case after four weeks.

(Dr. S.N. Pathak, J.)

P.K.S.